

**TELECOM REGULATORY AUTHORITY OF INDIA**  
**Mahanagar Doorsanchar Bhawan**  
**Jawaharlal Nehru Marg (Old Minto Road)**  
**Delhi 110002**

**New Delhi, the 22<sup>nd</sup> October 2020**

**DIRECTION**

**Subject:** Amendment to Direction issued vide F. No. 301-16/2019-F&EA dated 18<sup>th</sup> September 2020 under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997, on tariff publications.

**F. No. 301-16/2019-F&EA-** Whereas the Telecom Regulatory Authority of India (hereinafter referred to as the Authority), had issued Direction on Tariff Publications on 18<sup>th</sup> September 2020 to all Telecom access service providers (TSPs), *inter alia*, mandating disclosure of essential information in respect of tariff plans, Special Tariff Vouchers (STVs), Combo Vouchers (CVs) and Add on packs issued by them and ensuring that the tariffs published in aforesaid manner are updated on their websites, apps, customer care centres, point of sale and retail outlets, within fifteen days of the date of issue of the Direction, and to further ensure that the tariffs published in the aforesaid manner are updated every time there is a change any of the tariff offers or a new tariff offer is launched;

2. And whereas the Authority received representation from Cellular Operators Association of India (COAI) wherein they, *inter alia*, submitted that since the changes are required to be made on the websites and apps which require due IT design and support, it is taking additional time for completion and accordingly requested to extend the time for implementation of Directions by 30 days i.e., till 2<sup>nd</sup> November 2020;

*K. Gushal*  
22/10/20.

3. And whereas the Authority, duly considered the representation referred to in the preceding paragraph and has decided to extend date of implementation of Direction by the telecom access service providers;

4. Now therefore, the Authority in exercise of the powers conferred upon it under section 13 read with sub-clauses (i) and (v) of clause (b) of subsection (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 and clause 9 of the Telecommunication Tariff Order, 1999 hereby makes the following amendments in its Direction F. No. 301-16/2019-F&EA dated 18<sup>th</sup> September 2020, namely, in paragraph 11 of the said Direction, in subparagraph (D), for the words "within fifteen days of the publication of this Direction", the words and figures "by the 2<sup>nd</sup> November 2020" shall be substituted.

  
(Kaushal Kishore) 23/10/20  
Advisor (F&EA)

**To**

**All Telecom Access Providers  
COAI**